

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 369/2005  
This the 8TH day of August, 2005

**HON'BLE SHRI S.P. ARYA, MEMBER (A)**  
**HON'BLE SHRI M.L. SAHNI, MEMBER (J)**

Ram Prasad Rana, Ex-G.D.S.B.P.M. son of Ganga Ram Rana r/o Village and Post Chheris , Pashchim (Chandan Chauki) District- Lakhimpur Kheri.

Applicant

By Advocate: Shri R.S.Gupta.

**Versus**

1. Union of India through the Secretary, Department of Post, Dak Bhawan, New Delhi.
2. Director Postal Services Office of Post Master General, Bareilly.
3. Superintendent of Post Offices, Kheri.

Respondents

By Advocate: Shri Abhay Srivastava for Sri Prashant Kumar

**ORDER (ORAL)**

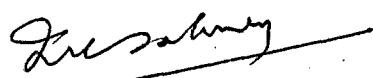
**BY HON'BLE SHRI S.P. ARYA, MEMBER (A)**

Heard.

By order dated 3.6.2004, applicant was placed on put off duty. Thereafter a charge sheet issued and applicant was removed from service by order dated 15.12.2005. An appeal was filed against this order. The same is still pending with respondent No. 2 i.e. Director, Postal Services , Office of Post Master General, Bareilly.

2. Having heard the counsel for the parties , we are of the opinion that it would be expedient in the interest of justice to direct the respondent No. 2 to decide the representation of the applicant expeditiously preferably within a period of a month by speaking and reasoned order and communicate the orders on the appeal to the applicant as well. The applicant would be free to approach the appropriate forum if his grievance is still persists .

4. With the above directions, O.A. is disposed of with no order as to costs.

  
(M.L.Sahni)  
Member (J)

  
(S.P. Arya)  
Member (A)